- (iii) No. 142/78-Customs, dated the 28th July, 1978. [Placed in Library. See No. LT-2497A/78].
- (iv) No. 143/78-Customs, dated the 27th July, 1978. [Placed in Library, See No. LT-2497B/78].
- (v) No. 145-Customs, dated the 27th July, 1978. [Placed in Library. See No. LT-2465A/78].

Notifications of the Ministry of Commerce, Civil Supplies and Cooperation

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): Sir, I beg to lay on the Table under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963, a copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce, Civil Supplies and Cooperation:—

- (i) S.O. No. 1421, dated the 20th May, 1978, publishing the Export of Fruit Products (Quality Control and Inspection) Rules, 1978.
- (ii) S.O. No. 1507, dated the 27th May, 1978, publishing the Export of Storage Batteries (Quality Control and Inspection) Rules, 1978.
- (iii) S.O. No. 1509, dated the 27th May, 1978, publishing the Export of Sanitary and Water Fittings (Inspection) Rules, 1978.
- (iv) S.O. No. 1511, dated the 27th May, 1978, publishing the Export of Fasteners (Inspection Rules), 1978.
- (v) S.O. No. 1607, dated the 3rd June, 1978, publishing the Export of Dry Batteries (Quality Control and Inspection) Rules, 1978.
- (vi) S.O. No. 1609, dated the 3rd June, 1978, publishing the Export of Electric Lamps and Tubes

- (Quality Control and Inspection) Rules, 1978.
- (vii) S.O. No. 1611, dated the 3rd June, 1978, publishing the Export of Welding Electrodes (Quality Control and Inspection) Rules, 1978.
- (viii) S.O. No. 1659, dated the 10th June, 1978, publishing the Export of Industrial Chains (Quality Control and Inspection) Rules, 1978.
- (ix) S.O. No. 1660, dated the 10th June, 1978, publishing the Export of Steel Wire Ropes (Quality Control and Inspection) Amendment Rules 1978.
- (x) S.O. No. 1921, dated the 1st July, 1978, publishing the Export of Common Salt (Inspection) Amendment Rules, 1978.
- (xi) S(O. No. 2136, dated the 22nd July, 1978, publishing the Export of Beche-de-mer (Inspection) Rules, 1978.
- (xi) S.O. No. 2136, dated the 22nd July, 1978, publishing the Export of Flashlights (Inspection) Rules, 1978. [Placed in Library. See No. LT-2550/78 for (i) to (xii)].

POINTS OF ORDER RELATING TO THE CORRESPONDENCE EXCHANGED BETWEEN THE PRIME MINISTER AND FORMER HOME MINISTER

SHRI BHISHMA NARAIN SINGH (Bihar): Sir, I am on a point of order. I will take just one minute. I am speaking on the Business which you have admitted.

महोदय, मुझे बिज़नेस के बारे में बात करनी है: मैं भ्रापका बड़ा भ्रन्ग्रहीत हूं । भ्राज की जो बुलैंटिन है उसमें मैंने देखा कि नो-डे-यैंट-नेमड मोशन करके श्री ए० पी० शर्मा श्रीर श्रीमती कुमुदवेन मणि-शंकर जोशी का मोशन एडमिट किया है। इसके लिये श्रापको धन्यवाद देता हूं। श्रापे देखा कि सालवे साहब का मोशन भी एडमिट किया गया है। यह मोशन वड़ा महत्वपूर्ण है श्रीर इसको देख कर ही इसे एडमिट किया गया है।

सदन के नेता यहां मौजूद हैं श्रौर मैं सरकार से यह जानना चाहता हूं कि कब इस पर विचार करेंगे क्योंकि यह बहुत महत्वपूर्ण विषय है।

SHRI DEVENDRA NATH DWIVE-DI (Uttar Pradesh): Sir, on a point of order.

SHRI N. K. P. SALVE (Maharashtra): Sir, I am on a point of order under rule 172.

MR. CHAIRMAN: There are other Members.

SHRI N. K. P. SALVE: Sir, I am on a point of order referable to rule 172. I will take just one minute.

MR. CHAIRMAN: Mr. Dwivedi is there already. Let him make his point of order.

SHRI DEVENDRA NATH DWIVE-DI: Mr. Chairman, Sir,...

SHRI BHUPESH GUPTA (West Bengal): Sir, we hear in the All India Radio that Ministers are meeting all over...

MR. CHAIRMAN: Yours is not a point of order. Let Mr. Dwivedi make his point of order.

SHRI DEVENDRA NATH DWIVE-DI: Sir, before I was interrupted by hon. Mr. Bhupesh Gupta, I was trying to draw your attention to the fact that, yesterday, I gave notice for a Motion under rule 168. The Motion was that, considering the controversy that is surrounding the correspondence between the Prime Minister and the former Home Minister-this controversy is there not only in this House and in the other House, but it is there among the public as wellthis House resolves that the Government be directed to place the correspondence on the Table of the House. I met you in the Chamber and, in your wisdom, Sir, you told me that you require at least one day to examine the admissibility. I drew your attention yesterday and I tried to help you by giving certain information and also some material on the basis of which you can arrive at some conclusion.

between P.M. &

former Home Minister

MR. CHAIRMAN: You can meet me. Now, why are you taking the time of the House?

DEVENDRA SHRI NATH DWIVEDI: Sir, I never take more than five minutes. Now, Sir, point is that while the whole House discussed this matter for one hour reflected the deep anxiety of the Members that the matter be disposed of sooner rather than later so that this House can conduct other important business, for the most important business before the country, perore the Parliament and before this House is that Members of Parliament cannot their duties discharge until unless, as I said yesterday, the scandal that is surrounding the correspondence is made public. Unfortunately, the Leader of the House is here. Yesterday, the Prime Minister also was present. He has turned deaf ears and he is showing a continuing contempt of this House. The Prime Minister is on the record as having stated that he is prepared to place on the Table of the House the letter that he wrote to Choudhry Charan Singh asking for his resignation. That was a confidential document. Shri Morarji is prepared, according to his own whims and fancies, to decide which paper, which letter, which correspondence is secret, privileged and which is not. He himself has stated that.

Sir, the whole thing has now gone to the public. It is in the press. They say that it is Goebble's version. So, it is right of the House to know it. Therefore, again I say with all respect to you and to the Chair that this House cannot function, cannot function in a normal manner unless and until you give a ruling on this question, and the resolution is adopted, because ... (Interruptions) I have not finished.

"SHRI N. K. P. SALVE: I was ahead of him.

SHRI DEVENDRA NATH DWIVEDI: I just want to make one point. Here is the question of the right. Every Member of Parliament is equal to another Member. I am as much a Member of the House as Bhola Paswan, the leader, or the other hon. leaders. So, individually, as well as collectively the rights, the privileges and the powers of this House are in your hands. You are the custodian and the House is looking toward you that you will give the ruling here and now, so that the resolution may be taken up here and now and you may proceed and then direct the Government to place the correspondence.

SHRI DINESH GOSWAMI (Assam): Sir...

SHRI N. K. P. SALVE: What is the priority given?

MR. CHAIRMAN: I have called him.

SHRI DINESH GOSWAMI: Sir, Mr. Dwivedi has made a reference regarding the motion by which we have asked the Government to table the correspondence before the House. You will recall that about a week

back I gave a motion that this correspondence should be tabled in House. I have seen from the Bulletin today that in your wisdom you have. admitted a motion by which it has been sought for that on the basis of the correspondence the House should discuss whether a Commission Inquiry should be appointed or not. I am at a loss to understand whether the discussion will be confined to the leaders or the discussion will such that all the Members can participate. If this discussion is such where all the Members can participate, how am I going to participate without looking into the correspondences? How can you expect me to give a verdict whether a Commission of Inquiry should be there or not unless I see the correspondences, how can I come to any conclusion? After all, I do not want merely to politicalise the issue and cloud my judg-So, impliedly I have that while you have admitted motion by which you have permitted a discussion for a Commission Inquiry, you have implicitely accepted our motion for placing the documents before the House, because without placing the correspondence before the House the discussion cannot Under rule 170 you admitted this motion and impliedly you have accepted my motion also. It be absolutely illogical irrational for us to discuss whether a Commission of Inquiry should be constituted or not without looking into the correspondence, unless, course you give a ruling if the rules permit, that this discussion will be only confined to the leaders who have perused the documents and we can have no part in it. What I am asking for is that this implied ruling which you have given by which the correspondence must be placed before the House for an effective discussion should be put in the Bulletin so that the Government places the correspondence before the House. Secondly, I support the stand that this matter being of vital and urgent importance to the country, we cannot wait for

Re. Correspondence exchanged

the normal procedure to be followed in this case. Now and here I urge upon the Leader of the House to fix up the time when this matter should be discussed and I think the sooner we discuss it the better it is. I feel that this matter should be discussed either today, or if not today, as a special case tomorrow, and before that the correspondence should come so that we can have a very objective analysis of the correspondence and come to our own conclusion whether the Motion should be supported or not.

SHRI N. K. P. SALVE: Sir, I want to raise a simple legal issue and I shall seek your interpretation and ruling.

I must express my profound gratitude for admitting these Motions-Nos. 49 and 50. One is in the name of Shri A. P. Sharma and the other is in my name. These have complied with the requirements under Rule 169 and have been admitted under Rule 170. My submission is, as far as I have been able to understand, you have stated that it is for the Government to fix the day as to when it will come up for discussion. My point of order is this. In terms of Rule 172, it is your and your prerogative alone to fix the time of discussion. Rule 172 reads like this:

"The Chairman may after considering the state of business in the Council and in consultation with the Leader of the Council all at a cay...

MR. CHAIRMAN: Yes, in consultation with the Leader of the House.

SHRI N. K. P. SALVE: Yes, in consultation with the Leader of the House. It is not for the Government to fix; it is for you to fix. All that is required is...

MR. CHAIRMAN: That is all right. Read it I am hearing.

former Home Minister

SHRI N. K. P. SALVE: Sir, 1 am
stre, you have forensic background
and we have written rules. at 12

and we have written rules. "the Chairman may to say. considering the state of business in the Council and in consultation with the Leader of the Council..." have to consider, in consultation with the Leader of the House, the business in the Council and then you have to allot a day or days. The consultation relaits only to the first part. Therefore, I want a ruling. Once and for all, let this be determined; otherwise we will go to the Rules Committee whether it is the prerogative of the Government, or whether it is prerogative of the Chair nan, after due consultation with the Leader of the House to fix a day for discussion. The Leader of the House, I find, is a person who ha_{S} certain equani-I hope, mitv about him. seeing the entire atmosphere the in country-as some one said they are making a laughing stock of themselves-and knowing that the Leader of the House is a person with great equanimity, he will agree to a discussion and an expeditious discussion. But assuming that unreasonably he delays this matter, then it is within your prerogative and within right to fix up a date for discussion of these Motions. In these Motions, any amendments can come including the amendment for placing of the correspondence on the Table of the House. If that is to be taken up separately, it may be taken up separately. But so far as Rule 172 is concerned, I seek your ruling in no uncertain terms as to whether you are going to pass on the buck to the Government, or whether, as required by the rules, you are going to exercise your prerogative.

DR. (SHRIMATI) SATHIAVANI MUTHU (Tamil Nadu): Sir, my submission is that there was a demand by the leaders and the Opposition Members in both the Houses that they want to see the correspondence between the Prime Minister and the former Home Minister. Sir, it was a genuine question and a genuine

[Dr. (Shrimati) Sathiavani Muthu] demand. So we all agreed on it. And, Sir. you discussed it with all the party leaders, including myself and have come to the conclusion that the correspondence should be placed in the Chamber of the Chairman and it should be perused by the leaders of all political parties and time was given for that. I think many of the leaders would have seen it. And if there is any prima facie case of corruption or anything like that, then we can demand for the appointment of an Inquiry Commission. Sir, even in the Tamil Nadu House when guestion like this arises the Minister places the record, even the secret files, for the perusal of important political parties, We see them and come to our conclusion. On that basis, Sir, you agreed and placed it Table. All the political on your leaders, both the ruling party leaders and the Opposition leaders, have seen the file. Now if the public are anxious to know, then by this time, because of the opportunity given to the leaders here, both in the Lok Sabha and in the Rajya Sabha, it is their duty to convey or convince their party members.

Sir. political party leaders functioning here we are elected by the party leaders. We are respected by our party members. I think I am respected by my party members. So they have full confidence in me. When the party leaders have been given the opportunity to see the correspondence, it is the duty of the leaders to convey this message or to convince their members about what is there and whether a prima facie case is there or not. So, Sir, it is my opinion that it should not be placed on the Table of the House. Your placing the correspondence in your Chamber is quite sufficient. It is my humble submission again that if the political party leaders see that there is a prima facie case-I also agree with them-let them give some more allegations of charges to prove and then we can demand an Inquiry Commission and

we will also join along with them. My leader, the Chief Minister of Tamil Nadu, Mr. M. G. Ramachandran, along with Mr. Kalyanasundaram, both of them gave specific charges against the D.M.K. Cabinet of Mr. Karunanidhi. They wanted an Inquiry Commission to be put up by the Centre. So on that basis, if the Opposition leaders have found any specific allegation in that correspondence let them demand a Commission of Inquiry and we will also join them. But now, I think, as the Leader of the A.D.M.K. group functioning here, it is not necessary to place the correspondence on the Table of the House.

SHRI N. P. CHENGALRAYA NAIDU (Andhra Pradesh): On a point of order....

SHRI KALP NATH RAI (Uttar Pradesh): Mr. Chairman, on a point of order.

MR. CHAIRMAN: No, Mr. Naidu raised his hand first.

DR. RAFIQ ZAKARIA (Maharashtra): Different points of order have been raised and you have to give your ruling. We want to know your ruling. According to the Rules when a point of order has been raised the Chairman is to give his ruling.

SHRI N. P. CHENGALRAYA NAIDU: Sir, let me raise my point of order and then you may give your decision.

SHRI DEVENDRA NATH DWIVE-DI: There are 'different points of order. My point of order relates to one thing. His point of order relates to another matter.

MR. CHAIRMAN: Mr. Dwivedi, you wanted to raise a point of order. Now you are not allowing the other Member to raise his point of order. Is it fair?

SHRI DEVENDRA NATH DWIVE-DI: We want your ruling. After giving the ruling you allow him.

MR. CHAIRMAN: You can speak, Mr. Naidu. I reserve my ruling on others.

SHRI N. Ρ. CHENGALRAYA NAIDU: I have given a motion on the 18th. The officers admitted it. It is a very important motion. My motion must get priority. Mr. A. P. Sharma gave his motion only yesterday.

SHRI ANANT PRASAD SHARMA (Bihar): No. no.

SHRI N. P. CHENGALRAYA NAI-DU: I gave a specific motion in the beginning of the session. My motion was admitted. They cannot get priority over my motion, Sir, I appeal to the Leader of the House and the Business Advisory Committee Members to give priority for the motions which have been already admitted earlier. It will be injustice if the motions coming later get priority.

MR. CHAIRMAN: I reserve my ruling.

SHRI ANANT PRASAD SHARMA: I am not asking for the ruling. Sir, under Rule 172, I am trying to place before you and before this House that this question . . . (Interruptions)

MR. CHAIRMAN: If three persons stand, what can I do?

SHRI ANANT PRASAD SHARMA: They will speak later on, one by one.

(Interruptions)

. - , . . .

SHRI N. P. CHENGALRAYA NAI-DU: How can you speak now? You have no right. (Interruptions)

RISHI KUMAR MISHRA (Rajasthan): You are not allowing the House to carry on its normal work.

SHRI DEVENDRA NATH DWIVE-DI: It is an abnormal situation and we are asking... (Interruptions)

SHRI FILOO MODY (Gujarat): Only the Opposition is abnoral. (Interruptions)

between P.M. & former Home Minister

SHRI RISHI KUMAR MISHRA: Everybody is getting up and speaking: . . . (Interruptions).

Mr. Chairman, Sir I would like to know whether you are allowing this House to be run by those (Interruptions)

AN HON. MEMBER: Chairman is: going to run the House.

SHRI RISHI KUMAR MISHRA: Now this is going on day after day. They do not allow . . .

SHRI ANANT PRASAD SHARMA: And this will continue till such time as people like you are there.

SHRI RISHI KUMAR MISHRA: If anybody else wants to speak, they do not allow him to speak. want to shout him down. Just now a lady Member wanted to speak and express her view point but they got up and started shouting. Is this the way to run the House? And you are just sitting and allowing every body to do whatever he likes.

श्री ग्रनन्त प्रसाद शर्मा : चले जाइए उधर अगर आपको जाना है। आप क्या कर लेंगे।

श्री ऋषि कमार मिश्र : ग्रापकी एडवाइस की जरूरत नहीं है। नझे मालम है मझे क्या करना है। जब लडाई करनी होगी तो हम लडाई करेंगे। म्राप म्रानर नहीं लडेंगे।

DR. RAFIQ ZAKARIA: It is you who are not allowing the Members run the House. (Interruptions)

SHRI ANANT PRASAD SHARMA: Within a few minutes, I should like mention the point which I want to place before you. (Interruptions)

MR. CHAIRMAN: There is no discussion.

SHRI ANANT PRASAD SHARMA: Sir, I am on a point of order under Rule 172.

· 27 · 3

SHRI PILOO MODY: Sit down.

SHRI ANANT PRASAD SHARMA: Please hold yourself.

SHRI PILOO MODY: Mr. Chairman, can't you ask him to sit down?

SHRI ANANT PRASAD SHARMA: Don't say such things. Sir, this question has been engaging the attention of this House and the Opposition parties and the country. We have been spending time on this since 17th of the last month when the started. Now, Sir, after the Calling Attention Notice, you agreed that the leaders of the parties will be permited to see the correspondence in your chamber. Thereafter, Sir, in the House, friends have raised the question that the correspondence should be placed on the Table of the House. But my motion is that, after we have perused the records, the correspondence between the former Home Minister and the Prime Minister, we pass the following Resolution:-

"That after having perused the correspondence exchanged between the Prime Minister and the former Home Minister, Shri Charan Singh, by the Leaders of Opposition and the leaders of the groups and parties of the Rajya Sabha, this House... (Interruptions. What is wrong?

SHRI PILOO MODY: On a point of order.

SHRI ANANT PRASAD SHARMA: Sir, don't you want me to read this? You tell me what you want me to do. Do you want me not to read from this book?

SHRI N. G. RANGA (Andhra Pradesh): Sir, what directions are you giving to the Reporter?

MR. CHAIRMAN: What have I said? What did you hear? Have I said anything, Mr. Sharma? If I do not hear anything, what can I do?

SHRI N. G. RANGA: I could also not hear. (Interruptions)

MR. CHAIRMAN: One second please, one minute please. If the Hon. Member, Prof. Ranga, cannot hear properly, if the Presiding Officer cannot hear properly, how can you expect the Reporters to hear properly and what can they write? I do not know. Please bear with me for a minute. If all the Members get up, if at a time 3, 4 or 5 people stand up and start talking, what are they to take down? I do not know. If any one wants to say anything, it can be heard and recorded.

AN HON. MEMBER: The House should know what direction you are giving.

MR. CHAIRMAN: The direction is very simple. If the Hon, Members stand up and talk one after another, it can be recorded. If all the people stand up at a time and start talking, then what can be recorded? That, is what I am suggesting.

SHRI K. K. MADHAVAN (Kerala): You are perfectly right in saying that we should be able to hear properly. But we too should have an opportunity of having your eyes on us also. You look to that side and to that side, not to this side.

SHRI SAT PAUL MITTAL (Punjab): He wants that you should look straight also.

SHRI NARASINGHA PRASAD NANDA (Orissa): From the beginning I am not getting an opportunity to speak.

SHRI HAREKRUSHNA MALLICK (Orissa): Is an Hon. Member entitled to say to another, "সাণ ৰীচিচ্"৷

SHRI ANANT PRASAD SHARMA: I was just trying to say about the motion. It is very small. Kindly bear with me. The motion is: After having perused the correspondence exchanged between the Prime Minister

and the Home Minister, Shri Charan Singh, by the Leader of the House, the Leaders of the Opposition and the Leaders of the parties in Rajya Sabha, this House is of the opinion - that a commission of enquiry be appointed to enquire into the charges of corruption alleged to have made against the persons mentioned therein. Sir, this motion, you have been very kind, you have been good enough to allow. Now, we find that no date and time has been fixed for this motion.

Re. Correspondence

exchanged

My friend, Mr. Salve, has pointed out. Sir, that you are to fix up a date and time. We, perhaps, are given to understand that this cannot be done unless the Government agrees Sir, the Government has nothing to agree or disagree. The word is "consultation". You consult the Leader of the House and also consider the business before the House. These two things you will consider and fix up a date and time for consideration of the motion. Therefore, in view of the importance of the subject and in view of the subject being talked about everywhere in the country. I request you kindly to be good enough to fix up time here and now for discussion of the motion. This request I wanted to make under Rule 172.

SHRI PILOO MODY: How do you know that it is important?

SHRI ANANT PRASAD SHARMA: You do not know; I know it.

NARASINGHA PRASAD NANDA: Sir, I do submit that I do not possess sufficient lung power to draw your attention. Therefore, I seek your permission to allow me to bring a mike and a loud-speaker with me so that I can use them and draw your attention.

SHRI DINESH SINGH (Uttar Pra-The Hon. Member. Dwivedi, raised this motion which was also discussed in the House yesterday.

former Home Minister The issue was laying of the letters on the Table of the House. The Hon. Member, Mr. Bhupesh Gupta, Shastri Ji and then the Hon. Leader of the Opposition opened the Issue by presenting the questions of public morality and corruption. I would not like an impression to go out that we on this side of the House are not interested in public morality or corruption. That is not the issue with which we started. On any matter which concerns public morality, cleanliness in public life, anything, I would like the House to bear in mind that those sitting on this side of the House are equally, if not more, concerned. But the question that is before us is a question of laying these letters on the Table of the House My own feeling is that the Prime Minister would have had no personal objection to laying these on the Table of the House but that he was obviously guided by certain rules, certain precedents and certain conventions which he mentioned in the House. (Interruptions). He had mentioned that these letters had been marked "secret" and, therefore, he was in difficulties and that it would set a very bad preletters marked these cedent if "Secret" were laid on the Table of the House. That is the difference between these letters and the letter to which the hon. Member. Mr. Dwivedy, referred, the letter requesting Mr. Charan Singh's resignation. I do not know whether it was also similarly classified. Probably it was not and so the Prime Minister was willing to lay it. Now, this question was subsequently left to you to decide. Sir, in your wisdom, you decided to consult the leaders of the Opposition and the Leader of the House. Now that was the time when a decision could have been taken to place these letters on the Table of the the of that, House. Instead leaders of the Opposition all agreed that they would have a look at these letters in your chamber.

between P.M. &

SHRI N. G. RANGA: It was the first

SHRI DINESH SINGH: A decision was taken to see the letters in your chamber. Whether there were any pre-conditions or not, I am not going into that all. Even without pre-conditions, once it is decided that these letters will be seen in your chamber, it is obvious that thereafter they would not be placed on the Table of the House because if the intention was that they should be placed on the Table of the House, there would have been no need to see these letters in your chamber. Then the thing would have been to press from the very beginning that they must be laid on the Table of the House. Now. so far as this issue is concerned, I would only beg of the House to consider whether it would be right for secret letters between Ministers to be laid on the Table of the House, irrespective of the subject corruption is not the only issue that we face in this country. There may be many other issues, on which there may be differences of opinion. Now, these letters have been seen by the hon. leaders and if they feel that there is anything substantive in them, then those matters should be brought instead of merely the question letters. Now obviously it is clear that no substantive issues have arisen from them.

SHRI ANANT PRASAD SHARMA: Oh, yes. That is why I have moved my motion.

SHRI DINESH SINGH: Then there are remedies. There are other remedies. (Interruptions)

MR. CHAIRMAN: No, no, he is on a point of order. (Interruptions) Let him speak.

SHRI DINESH SINGH: I have not seen the letters. Therefore, I can only presume that when you make a demand that they should be laid on the Table, obviously nothing has out of seeing those letters.

SHRI ANANT PRASAD SHARMA: No, no.

SHRI DINESH SINGH: If something has come out...

192

SHRI ANANT PRASAD SHARMA: That is why I have moved motion.

SHRI DINESH SINGH: If something has come out, then there are remedies. There are ways by which they can be discussed. And if that can be brought in, I think there will be a much more fruitful discussion in the House instead of taking up this question day in and day out.

SHRI ANANT PRASAD SHARMA: The motion has been brought after going through the correspondence.

SHRI CHARANJIT CHANANA (Delhi): On a point of order.

SHRI S. W. DHABE (Maharashtra): On a point of order.

(Interruptions)

MR. CHAIRMAN: Now, we are only to consider points of order.

SOME HON. MEMBERS: Yes.

MR. CHAIRMAN: All right, if that is the wish of the House.

TRILOKI SINGH PRADESH): There can be no point of order upon a point of order. I hope the Chair knows this rule.

विपक्ष के नेता (श्री कमलापति त्रिपाठी): मान्यवर . . .

MR. CHAIRMAN: Is it a point of order?

KAMLAPATI TRIPATHI: SHRI Not a point of order. I want just to speak and to tell something to you.

श्री कमलापति त्रिपाठी : मान्यवर, मुझे बड़ा आश्चर्य हुआ माननीय सदस्य के तर्कों को सुन करके। सारे तर्क इससे पहले ही दिये जा चुके हैं, सभी दलीलें पेण की जा चकी हैं। कल भी ये सब दलीलें पेण की गई थी ग्रौर कल यह कहा गया था कि हम लोगों

के देखने के बाद पत्नों की श्रखबारों में जो रिपोर्ट निकली है उन्ते यह श्रावश्यक हो गया है कि पालियान के लोग्नर हाउस श्रौर इस हाउस के भी लोग जो पत्नाचार हुश्रा है उसे देख लें। देश की जनता भी उसको देखना चाहती है क्योंकि चरण सिंह ग्रौर मोरारजी देसाई की भेंट हुई, मुलाकात हुई ग्रौर इसके बाद श्रखबारों में निकला कि प्रधानमन्त्री जी ने यह कहा कि जो चार्जेज श्रापने लगाए हैं उन्हें वापस ले लें...

(Interruptions)

एक माननीय सदस्य : आप रोज रोज यही बात करते हैं।

श्री कमलापित त्रिपाठी : तो मैं ग्रभी यह बात कर रहा था कि माननीय दिनेश सिह जी ने जो दलील दी है कोई नयी दलील नहीं दी है। जब श्राप पुरानी पुरानी वातों का श्रावर्तन करते रहेंगे तो उसका उत्तर भी वहीं दिया जाएगा।

श्री पीलू मोदी: कम से कम दूसरा श्रादमी तो देरहा है। ग्राप तो हर रोज एक चीज कह रहे हैं।

श्री कमलापित त्रिपाठी: तो श्रखवारों में यह निकला कि माननीय भूतपूर्व गृह मन्त्री जी ने यह कहा कि हमारा कोरेसपोंडिस कैंसिल समझा ज.ए। श्रीर प्रधान मन्त्री जी ने यह कहा कि ग्राप श्रपने चार्जेज को वापिस ले। ग्रव चार्जेज है जिन्हें वापिस करने को कहा जा रहा है श्रीर माननीय भूतपूर्व गृह मन्त्री जी कहते है कि सारे का सारा कारेसपोंडिस कैंसिल समझा जाए। श्रव मैं यह जानना चाहता हूं क्या जनता को, पालियामेंट को यह जानने का श्रधिकार नहीं है कि श्राखिरकार कौन से चार्जेज है जिन्हें वापिस करने की बात की जा रही है।

श्री पीलू मोदी: श्राप देख चुके हैं। 833 RS—7. श्रो कमलापित त्रिपाठी: मैं देख चुका हूं। इसलिए इस नतीजे पर पहुंचा हूं कि कमीशन ग्राफ इन्क्वायरी बैठाया जाए । इसलिए यह प्रस्ताव पेश किया हैं।

श्री पीलू मोदी : यह मांग कीजिए, कीजिए। मैं तो यह मांग नहीं करता हूं।

श्री कमलापति त्रिपाठी : देखने के बाद । यह प्रस्ताव ...

श्री पीलू मोदी : आप तो हर रोज बच्चों के माफिक कहते हैं कि चिट्ठी लगाग्रो चिट्ठी लगाग्रो। हर रोज एक चिट्ठी लगाग्रो।

श्री सोताराम केसरी (बिहार): यह तो पीलू मोदी का प्रेमाचार है . . .

श्री कमलापति त्रिपाठी: पढ़ने के बाद मैं मांग करता हुं, सभापति महोदय ...

श्री कल्पनाथ राय: सभापित महोदय, उनको कहें कि खड़े हो कर बोलें। यह क्या कोई तरीका है।

श्री देवराव पाटील (महाराष्ट्र): 15 मिनट से बैठ कर बात कर रहे हैं। सदन के रूल्ज हैं ग्रगर किसी को कुछ कहना है तो खड़े हो कर कहें।

श्री कमलापित विपाठी: हमको कह लेने दो . . .

SHRI PILOO MODY: Mr. Chairman, when I address the Chair, I always get up. But I do not need to get up to address these people.

श्री कमलापित त्रिपाठी: मान्यवर, बात यह है कि भगवान ने पील मोदी साहब को इतना वजन दे दिया है कि बार बार उनके लिए उठना मुश्किल हो जाता है, इसलिए बैठे रहते हैं। मान्यवर, मैं कह रहा था कि वे चाजिज क्या हैं, इसे जानने का ग्राधिकार [श्री कमल पति विपाठी]

Re. Correspondence

exchanged

पालियामेंट को भी है। देश की जनता भी जानना चाहती है क्योंकि प्रधानमन्त्री जी ने यह कहा कि ग्राप चार्जिज वापिस लें। जैसे कि ग्राप कह रहे हैं हमने उनको देखा। देखने के बाद इस नतीजे पर पहुचे हैं ग्रौर प्रस्ताव भ्रापके सामने लाए हैं। उस प्रस्ताव को पेश करने की ग्रापने मंजुरी दे दी है। नियम 172 के अधीन आपका प्रिरोगेटिव है इसको भ्रव एब्डोकेट न किया जाए। लीडर भ्राफ दी हाउस के साथ कन्सल्ट करके टाइम फिक्स ऋप कर दिया जाए । मैं ऋाप से प्रार्थना करता हूं कि ग्राप ग्रपने ग्रधिकार को, शक्तिको, ग्रापके ग्रधिकार क्षेत्र में जो बात है उसका स्राप कभी परित्याग न करें स्रौर जब ग्रापने यह बात स्वीकार कर ली है तो उसके लिए समय भी निर्धारित कर दें ताकि इ. विषय पर सदन में बहस हो जाए।

श्री भोष्म नारायण सिंह : सदन के नेता यहीं है उन से टाइम तय हो जाए।

श्रो भोला पासवान शास्त्री (बिहार) : सभापति महोदय, कल जो प्रश्न उठाया गया था वह प्रश्न माननीय सदस्य श्री देवेन्द्र नाथ द्विवेदी के प्रस्ताव को ले कर उठा था। उसने यह कहा कि मेरा प्रस्ताव है कि जो पत्नाचार प्रधान मन्त्री ग्रीर उस वक्त के होम मिनिस्टर के बोच हम्रा है उसको सभा के पटल पर रखा जाए । स्रापने उसके लिए यह इन्तजाम किया था कि यह स्रापकी टेवल पर रखा जाएगा ग्रौर उसे देख लिया जाए। वह भी देख लिया जाए । ग्रापके यहां से जो नियम दिये गये थे कि स्नाप नोट नहीं कर सकते हैं, बोल नहीं सकते हैं हमने उसका पूरा पूरा पालन नहीं किया, यह द्वाप नहीं कह सकते हैं कि हमने पालन नहीं किया। यह हन दावे के साथ कह सकते है ...

श्री ग्रनन्त प्रसाद शर्माः विल्कूल पालन हम्राहै ...

former Home Minister श्रो पीलु नोदी: शर्मा जी कैसे पता लगा?

196

between P.M. &

श्री श्रनन्त प्रसाद शर्मा : पील् मोदी ने दिया।

श्री भोला पासवान शास्त्री: कल इस प्रक्त पर काफी बातें हो चुकी हैं ग्रौर करीब करीब जितने मृद्दे थे सब पर मैंने अपने विचार दिये थे। ऋाज कोई नयी बात नहीं उठायी गयी है ऐसा मैं नहीं मानता हूं। स्नाज नयी बात क्या हुई है ? कल जहां में हमने छोडा था, 🔔 उसको छोड दिया गया श्रौर नया प्रश्न लेलियागया। कहिए क्या? कल आपको ख्द मालूम है, हमने म्राखिरी दफे कहा था कि जो हम लोग बात कर चके हैं ग्रौर हम लोगों ने देखा है लेकिन मेरा ख्याल था, हमने महसूस किया कि सदन का हर सदस्य उस पत्न को देखना चाहता है। प्वाइण्ट यह था कि हमको आपने दिखाया लेकिन उसके देखने के बाद हमारी फीलिंग है कि सदन का प्रत्येक सदस्य यह देखना चाहता है कि उस पत्र में क्या बात है, सांप है या छछ्दर है, क्या बात है ?

श्रीपीलुमोदी: ग्रापको क्या मिला? 🍍

श्री भोला पासवान शास्त्रो : हमको जो मिला वह हम जानते हैं।

> श्री पील मोदो : बता दीजिए . . . (Interruptions)

श्री भोला पासवान शास्त्री: हम तो कानून का पालन करने वाले हैं, बताने से मना कर दिया था इसलिए नही बताया। इसलिए हम कहना चाहते हैं कि हमने जाना तो ग्राप भी जानिये, सब जानिये, हमने जाना हैती स्राप सब भी जानिये ...

(Interruptions)

श्री पीलू मोदी: मुझे इस किस्म की क्यूरिसोयटी नहीं है...

(Interruptions)

श्री भोला पासवान शास्त्रो : प्वाइंट यह है कि कल जो हमने छोड़ा था कि साहब श्रापके पास मोशन है, हम तो मोशन को जानते थे पन्डित देवेन्द्र नाथ दिवेदी का कि वह पत्नाचार सभा पटल पर रखा जाये और प्रत्येक माननीय सदस्य इसको देखे ग्रीर वह पब्लिक डाक्'मेंट बन जाय। क्यों बनाया जाय, इस के बारे में हमने दलील दो थी ग्रीर वह दलील यह दी थी कि यह पत्नाचार न चोंधरी चरण सिंह का व्यक्तिगत है ग्रीर न मोरारजी भाई का व्यक्तिगत है, यह पत्राचार तो देश के प्रधान मन्त्री ग्रौर देश के उस वक्त के गह मन्त्री के बीच है। दोनों देश मे नम्बर एक ग्रौर नम्बर दो है। ग्रब उनके बीच जो पत्राचार हुम्रा, पब्लिक को जो मालूम हुम्रा, हिन्दुस्तान के कोने कोने में, हर महल्ले के चौराहे पर लोग चर्चा करते हैं, बस में चर्चा करते हैं, पान की दुकान पर चर्चा करते हैं, रास्ते में चर्चा करते हैं, रोज ग्रखबार में ग्राता है ग्रोर ग्राप ही उपका प्रचार करते हैं. . . (Interruptions) हमारे मुह पर तो ताला लगा हप्रा है ... (Interruptions) ग्राप हो प्रचार करते फिरते हैं, हमको श्रापके श्रादमी ने कहा है तो वह सब सूनिये... (Interruptions) तो वह कहा गया था लेकिन एक ही दिन जो है श्राप श्राज इन पश्न को ग्रासानी से टाल नहीं सकते हैं, ग्रापका जो विचार है, हम तो हर ग्रादमी के विचारों की कद्र करते हैं, जो सदन फैंगला करेगा हम तो उनकी सलाह को मानेंगे। हम तो यह निवेदन कर रहे थे कि उन पत्राचार को न्दन का हर माननीय सदस्य देखना चाहता है। यह मदन की फीलिंग है, यह सदन की भावना है, वह खाली ग्रापके दफ्तर तक रहने की चीज नहीं रही है ऐसी स्थिति ला दी है इन लोगों ने, श्रापकी सरकारी पार्टी के लोगों ने। हम तो शुरू से ही चाहते थे, हम ग्राज से नहीं चाहते हैं, हभारा 24 तारीख का भाषण सुनिये, हमने कहा था कि सभा पटल पर रखना चाहिए, वह तो भ्रापका इल्जाम था, श्रापने

कहा था . . . (Interruptions) मदन को

हमारे कहने से नहीं होगा (Interruptions)
ग्रापकी राय से हो सकता है। हम तो सदन में
कह रहें हैं इसलिए ग्रापको तो हम समझते
हैं कि ग्राप एक ग्रच्छे पालियामेटेन्यिन
हैं, हम यह मानते थे... (Interruptions)
हम्र तो समझते थे कि पीलू मोदी एक
ग्रच्छे पालियामेटेरियन है।

श्री ग्रनन्त प्रसाद शर्माः ग्रभी भी मानते हँ ?

श्री भोला पास्त्रान शास्त्री : नहीं, नहीं (Interruptions)

श्री पीलू मोदी : थोड़ा ग्रौर मान लीजिए ...

श्री भोला पासवान शास्त्री: जितना दाप के मताबिक राय वाहर जाएगा तब नहीं मानेंगे, ग्राऊट ग्राफ वे जायगा तव नहीं मानेंगे लेकिन वैसे हम मानते हैं. . . (Interruptions) इसको हाउस के सामने मजाक में न उड़ाया. जाय, ब्रादमी सुने वह जो करे या न करे यह दूसरी बात है। हम लोग इस वारे में सीरियस हैं। हम सभापति से निवेदन करना चाहते हैं कि हम बहुत सीरियस है। इसलिए इसके बारे में इसको मान लिया। जाय । हम लोग इसको निवेदन करना चाहते हैं कि यह कोई हमारी निजी वात नहीं है, इन पार्टी की या उस पार्टी की बात नहीं है। मेरे विचार से सम्चे देश की, भारत की जनता चाहती है कि... (Interruptions) इनिलए यह हक है। स्राया, कोई न कोई प्ली लेकर हटा दिया गया यह चलने वाला नहीं है। श्रार हमारे लायक दास्त श्री दिनेश सिंह ने जो कहा, भई वह हम समझते हैं। सरकार की तरफ से जो दलील दी जा रही है कि वह सिकेट डाक्यमेंट है, उसका जवाब दिया था कल हमने। वह सीकेट है, लेकिन ग्रा सीकेसी के नाम पर सरकार श्रपने को बचा नहीं सकती है। सीकेंसी में ग्रब इतनी ताकत नही रह गई है, उसमें कोई मर्यादा नहीं रह गई है।

[श्री भोला पासवान शास्त्री]

सीकेसी का तब महत्व होता है जब वे देलोग खुद सीकेसी रखें। वे लोग खुद सीकेसी नहीं रखते हैं। हमको वहीं से मसाला मिलता है। अगर वह सब अखबार में निकले और हम पूछ भी लें तो कहा जाए कि क्या करते हो? यह तो सदन में हमारी फीलिंग है। इसलिये जो कल का प्रश्न हैं कि टेवल पर रखा जाए, आपको आज्ञा की अवहेलना नहीं की। आपने जो कहा है, हमने माना है। यह सदन की राय है और ऐसा महसून करता है और उसको माना।

परन्तु देश ऐसा महसूस करता है ग्रीर हम लोग भी महसूस करते हैं कि क्या बात है कि रोज श्रखबार में निकलता है कि यहां तमाशा होता है इन सीक्रेसी की बात को लेकर जिसको कहते हैं डूबते हुए को तिनके का सहारा।

श्री पीलू मोदी: यह सहारा ग्रव नहीं चलेगा। कार्यकार

श्रो भोला पासवान शास्त्रो : यह महारा ग्रापका चलने वाला नही है। यह सहारा ग्रापका जाता रहा है।

श्रीपोलूमोदी: श्रव ड्वनाही है।

श्री भोला पासवान शास्त्री: सभापित जी, इसलिये निवंदन करना चाहता हूं कि कामरेड श्री देवेन्द्र नाथ द्विवेदी का जो मोशन है, हमने जहां तक ग्रापको सुना है उनमें ग्रापने कहा है कि रूनिंग रिजर्व रखा है, उस पर मेरा निवंदन है कि सदन को बतला दीजिये कि ग्रापको ग्रपना ग्राप्तियों है। दोनों जगह पर हमको भी ग्राप्तियार है गरी ग्राप श्रम का पर है। दोनों मिल कर के ही चल सकते हैं। ग्राप ग्रमण खींचिये ग्रीर हम ग्रमण खींचिये ग्रीर हम ग्रमण खींचिये ग्रीर हम ग्रमण खींचेये, तो सदन नहीं चन सकता है। यह कोई कहे बिलकुल

स्रान्तिम पावर है, हम चलने नहीं देंगे, यह कोई नहीं कह सकता। हम तो चलने देना चःहते हैं, हम तो पहले स्रादमी हैं जो सदन के सामने सिर झुकाते हैं, जो कहते हैं कि सरकार भी चले। स्रगर जनता ने चुन कर इन्हें भेजा है स्रोर उस सरकारी बैंच पर प्राप शोभायमान है, हमको स्रच्छा लगता है। वहां पर हम भी थे एक जमाने में। क्या स्रच्छाई है, क्या बुराई है, जानते हैं। लेकिन स्राज वह दोस्ती का सवाल नहीं है, स्राज देश में महान कोरण्यन का सवाल है।

इनिलए ग्रापमें कहना चाहता हूं कि ग्राप बतलाएं कि जा मोशन ग्रापने दिया है नो-डेट-यट-नेम्ड मोशन, इस मोशन की कल तो चर्चा ही नहीं थी ग्रौर वह तो कागज पर ग्रा गया ग्रौर जिस मोशन पर इतनी बहस हुई, वह तो हवा मे उड़ गया ग्रौर कहते हैं कि रूलिंग रिजर्व रखते हैं। हम ग्रापसे निकेदन करते हैं कि ऐसा क्यों किया? क्या हभारे कहने में दलील नहीं है, क्या हम इल्लाजिक है? ऐसा नहीं होना चाहिये।

हमारे दोस्त स्वामी जी ने कितना बढ़िया सवाल उठाया क्योंकि उनका वकील का दिमाण है कि सब सदन में एक एन्क्वायरी की डिमाण्ड है। माननीय सदस्य ने कहा कि हर चीज का एन्क्वायरी हो। हम तो जानते ही नहीं है हर माननीय सदस्य का एन्क्वायरी ग्राप मन्जूर करें। सदस्य जानते ही नहीं तो वे क्या बोंलेंगे, वे क्या डिबेट में कण्ट्रीब्यूट करेंगे।

इसलिये ग्रापकी तरफ से जो मोशन हुग्रा है वह पढ़ दिया ग्रीर दूसरा मन्जूर कर लिया। मेरे विचार से यह धोखा हुग्रा है। लेकिन हमें जो ग्राप कहते हैं, वह मानते हैं, शिकायत नहीं करते हैं। इसलिये हमारा निवेदन है कि यह मामला हर रोज टाला नहीं जा सकता। यह रोज-रोज़ का सवाल नहीं है ग्रीर इसके लिये समय देना हमको

खराब लगता है। लेकिन हमारा यह भी फोलिंग है कि जब ऐना मामला स्राया है स्राप पर कोई एस्पर्शन नहीं है। हम लग्ग चहते हैं स्राप हिलग दें, हम लोग स्रापकों हिला के लिए उहरते हैं स्रोर चाहते हैं स्राज हो ते हैं। हम देखते हो के स्रापका कवा होता है, तब हम सोचेगे उन वक्त करा है। समी हमें यही निवेदन करना है।

SHRI DEVENDRA NATH DWI-VEDI: Pronounce your decision quickly; there should not be any wastage of time . . . (Interruptions)

SHRI BHUPESH GUPTA: Sir, people are . . . (Interruptions)

MR. CHAIRMAN: To which Rule are you going to refer?

SHRI BHUPESH GUPTA: Rule 172. Sir, people are asking you to give your ruling. There is no issue for a ruling; there is an issue for decision by you.

श्री भोला पासवान शास्त्री : हम द्विवेदी जी के पौइंट ग्राफ ग्रार्डर पर रूलिंग चाहते हैं ।

SOME HON. MEMBERS: That's right.

SHRI BHUPESH GUPTA: You have admitted two motions, I find. Obviously, they are valid motions. Now, Sir, the issue is whether these will be discussed or not during the session and if so, when? Now, it says:

"The Chairman may after . . . in consultation with the Leader of the House . . ."

It does not say: "... shall after... in consultation with the Leader of the House." It is for you to consult him or not to consult him. That is all that is left now. I am not going into any discussion here about this because the question of the use of 'may' and 'shall' has been repeatedly discussed in this House as well as in the other House in connection, with

legislation. Therefore, your task ha been very much lightened. What are you worried about? Now, it is fo you, Sir. A question has been raised Therefore, we have reached a situa tion when all that has to be settled is when we take up this motion . . (Interruptions) Therefore, I am no covering the ground that we have covered in the past. The only thing that I should like to answer in this connection is as to why this is urgent It is urgent because of the situation because of the public interest in it.. (Interruptions) . . . Where has Mr Piloo Mody gone? Let us not talk of secrecy now. Secrecy is not meant for shielding corruption Secrecy is meant for protecting public interest, national security, and all the rest of it. Secrecy is not for providing cover either to the Prime Minister or to this or that Home Minister. This argument is, therefore, morally repugnant argument in this context. To raise the issue of secrecy and try to get away from facing the searchlight is the worst type of debasement of public standard. Secrecy has gone.

between P.M &

former Home Minister

Now, Sir, Mr. Piloo Mody asked: Where is the substantive motion? Here is the motion. Substance is here. I have got the Shah Commission's Report. Was there a list of allegations laid on the Table of the Speaker of the House when Mr. Kanwar Lal Gupta moved for appointment of the Shah Commission or a Commission of Inquiry? Nothing. He only moved the motion for appointment of a Commission of Inquiry. There was no material on the Table of the Lok Charan Singh inter-Sabha. Shri vened in the midst of the debate. announced the appointment \mathbf{of} substantive commission What is about it? I do not understand. That argument is misconceived. When this resolution is passed, all that we are concerned with is no other substance than the substance of an admitted resolution. Therefore, that argument goes. Now, somebody says they have seen them in your Chamber. Yes, they have seen them in your Cham[Shri Bhupesh Gupta]

203

I have not given that motion what ever the reason is. Having seen it, the leaders seem to be convened and those who have tabled the motion seem to be convinced that there is a case for a commission of inquiry. This is according to them and also the rules on such matters add to the substance. If there was any doubt in their minds as to whether there would be inquiry or not, after having gone into your Chamber and seen this thing, they have been relieved of that doubt and have become so emboldened as not only to table a resolution but also to impress upon you to accept this resolution and admit it. Moral force is on their side and moral loss is on yours. Let us recognise it. You are fighting a losing battle. You may raise as many points of order as you like. Mr. Morarji Desai, I must say, has brought you into such an impasse that we are all concerned whether it will be a graceful retreat or an inglorious rout. This is all and nothing else. I would prefer a graceful retreat on your part rather than an rout. Sir, everything is inglorious settled. Don't bring in the question of corruption. That is settled now. A resolution is there. Everything is settled. Here is Mr. Salve's resoluis another resolution tion. There also. Sir. I hope that the two resolutions that Mr. Salve and others moved can be combined. It does not matter. Frankly speaking, I am after all of them. I am not discriminating in this matter. I do not believe in discrimination. Since we have to go, let us go after all of them. The only thing is that I would bring in an amendment saying that the two letters, the letter of Shri Saxena and the letter of Shri Shyam Lal Shastri, M.L.A., should be added.

SOME HON. MEMBER: We accept it.

SHRI BHUPESH GUPTA: I know that you will accept it. Mr. Advani,

former Home Minister my request to you is that kindly rise to the occasion. You are the Leader of the House. I know your predicament, your embarrassment mental affliction and your divided loyalty. I know it. I am very much conscious of it. Sir, when they won the majority, the Janata 1 P.M. Party in the Lok Sabha, they formed the Government. We have the majority here and we cannot even have a discussion on this issue. What House is this? Is it a barber's Please let us have much of dignity and power. And you being the Leader of the House, rise come forward to the occasion and and say, 'discuss here and now'. That would be graceful on your part. Or, go to the Chamber and decide for today or tomorrow. They will accommodate you. I am sure they will accommodate you. Is this quite reasonable or not? The hon. Memfrom this side, I find, are reasonable. I find that they are reasonable in this matter. Even Mr. Kalp Nath Rai becomes reasonable for a change. That much I can say. Sir, kindly don't drag it on. I beg You have no of you, Sir. option now during this session. You can only delay it. The motion admitted during the session is supposed to be discussed during the session. You have only the elbow room in regard to time. And view of the urgency of the matter, the expectations of the public, the opinion of the large sections of the House, by far the overwhelming majority of the House, what can you do, Sir, except to tell us which day of this week we start the discussion? Mr. Advani, kindly co-operate the Chair. This is my request you. Here is a rare occasion. Here is a conflict between your position as the Leader of the House, and loyalty to the Chair on the one hand and your position as a member of the Government and loyalty to your senior, the Prime Minister that way on the other. The rules say the Leader of the House shall consulted. Your primary loyalty is

between P.M. &

exchanged

to the Chair and facilitate a discussion.

205

MR. CHAIRMAN: You allow the Leader of the House to say something.

> . श्रीबुद्ध प्रियमोर्य (ग्रांध्र प्रदेश):. श्रीमन्, मेरा व्यवस्था का प्रश्न है। ...

MR. CHAIRMAN: No. no.

श्री बुद्ध त्रिय मोर्थ: श्रीमन्, ग्राप सूनिये। इस तरह से श्राप कह देते है।... (Interruptions)

MR. CHAIRMAN: Hundred per cent no. You cannot create trouble and stop the working of the House. Now, the Leader of the House.

SHRI BUDDHA PRIYA MAURYA: I am not stopping the working of the House.

MR. CHAIRMAN: I am not going to allow you to speak. Please resume your seat. Do not stop working of the House.

SHRI BUDDHA PRIYA MAURYA: I am not stopping the work . . .

MR. CHAIRMAN: Please sit down. Will you resume your seat or not?

SHRI BUDDHA PRIYA MAURYA: Kindly understand me.

MR. CHAIRMAN: You please resume your seat. Now, the Leader of the House to speak.

SHRI BUDDHA PRIYA MAURYA: Okay, you punish me.

MR. CHAIRMAN: Please sit down. You are not going to stop...

SHRI BUDDHA PRIYA MAURYA: I will stop. There are ways to stop.

between P.M. & former Home Minister

MR. CHAIRMAN: If you want to stop, then stop. If the House is going to tolerate this Member, then I have nothing to say.

SHRI BUDDHA PRIYA MAURYA: How to tolerate this way of working...?

> (Interruptions) 2:50t Sti

MR. CHAIRMAN: You cannot do that

AN HON. MEMBER: This is showing disrespect to the Chair.

MR. CHAIRMAN: Please listen to me. He has always invited punishment. I am not going to punish him. God will punish him. I am not here to punish any Member. I am here to respect every Member equally. If he feels that the whole House has no capacity to stop him, let create trouble. It is bound to tell upon the prestige of the House you allow this hon. Member to do like this. It will tell upon the functioning of the House. The Leader of the Opposition is here. I request you to see that he at least shows respect to the Chair, to the House. If he is going to continue that, then is up to you.

TRIPATHI: SHRI KAMLAPATI Sir, we are going through difficult times. Mauryaji was within his rights to raise a point of order. And that (Interruptions) And he was doing. you said, sit down.

MR CHAIRMAN: He is not sitting down.

TRIPATHI: KAMLAPATI SHRI Everybody obeys you.

not MR. CHAIRMAN: That is what he was doing.

KAMLAPATI TRIPATHI: SHRI He was within his right to raise a point of order.

MR. CHAIRMAN: Can I clarify the position? If he wanted to raise a [Mr. Chairman]

point of order that was a different thing. But he wanted to create some scenes, this way, that way and all that. That can be tolerated once, twice, thrice, ten times. But if he goes on repeating it every time, if he feels that it pays him, then there is the question of the prestige of the House. Therefore, I am appealing to the Leader of the Opposition to see that the other Members of your Party just like the hon. Member, behave. I appeal to you.

SHRI BUDDHA PRIYA MAURYA: May I kindly be permitted to clarify?

MR. CHAIRMAN: No. The Leader of the House will speak.

सदन के नेता (श्री लाल कृष्ण ग्राडवाणी): सभापति जी, इस सत्र का यह तीसरा सप्ताह है ग्रीर मझे स्मरण है कि जिस दिन 17 तारी ख को सब ग्रारम्भ हग्रा उसी दिन से लेकर इसी पत्राचार को सदन के पटल पर रखने की थी ग्रीर उठाई गर्ड बात पहले दिन से लेकर के प्रायः लगातार प्रति दिन इस पर चर्चा होती रही । उसके बाद यह स्थिति ग्राई कि यह मामला म्रापके सुपूर्व किया गया भ्रौर यह कहा गया कि ग्राप इस बारे में जो भी उचित समझें वह कार्यवाही करें। ग्रापने सदन के जो विरोधी दल हैं उनके नेताग्रों को ब्लाकर उनसे परामर्श किया । परामर्श के दौरान जितनी संभावनाएं हो सकती थीं उन सब संभावनात्रों का उल्लेख किया गया। एक-एक करके गिनाऊ तो यह कहा गया कि सरकार इस पताचार को ग्रगर सदन पटल पर रख दे तो वात खत्म हो जाती है। फिर यह कहा गया कि स्रगर सरकार नहीं रखती है भीर श्रापको उचित लगता है कि सरकार को रखना चाहिए तो श्राप सभा के सभापति हैं स्राप उनको निर्देश दे सकते हैं

कि सरकार इस पताचार को सभा पटल पर रखे। उसके बाद यह भी सुझाव दिया गया कि अगर यह बात नहीं हो सकती तो हमें एक प्रस्ताव रखने की अनुमति दीजिए। हम प्रस्ताव रखते हैं। आखिर हम बहुमत में हैं। विरोधी दल का बहुमत होने के कारण वह प्रस्ताव पास हो ही जाएगा और सरकार को उसको रखना पडेगा।

between P.M. &

former Home Minister

17 तारीख से जब से सत्र ग्रारम्भ हन्ना तब से दो सप्तः हतक यह बात चली। कल फिर यह बात शरू हो गई है। चर्चा करते हए सदस्यों ने यह भी कहा कि एक तरीका यह भी हो सकता है कि क्योंकि सरकार समझती है कि यह परमारा बन जाएगी इसलिए यह परम्परा न बने इस दुष्टि से जो एक बार पहले प्रावधान किया गया था कि सभा के. सदन के जो नेता है उनकी स्रोर से नियक्त सदस्यों को यह पत्नाचार दिखला दिया जाए। ग्रगर वह संतोप कर लें कि इसमें कोई भ्रष्टाचार की वात नहीं है जिसको छिपाने की कोशिश की जा रही है तो बात खत्म हो जाएगी । ये सारे विकल्प चर्चा के दौरान रखे गये। उस वक्त उदाहरण भी दिये गरे। एक उदाहरण याद ग्राता है। एक सदस्य ने कहा था कि एक बार तमिलनाडु में जब भ्रष्टाचार के म्रारोप लगाये गये तो तत्कालीन मख्य मंत्री र जा जो जो थे उन्होंने कहा कि म्राप माकर फाइल देख लें। मैं मापको दिखा देता हं। ग्रगर ग्राप कहेंगे कि फाइल सभा पटल पर रख दूतो यह मैं नही रख्गा, चाहे इसमें कोई श्रापत्ति नहीं है, इसमें कोई ऐसी बात नहीं है जिसे मैं किसी से छि तता चाहता हूं लेकिन परम्परा के नाते कोई फाइल सभा पटल पर रखना गलत होगा इसलिए नही रखगा। इस उदाहरण के बाद यहा पर सार्वजिनिक रूप से हमने कहा भ्राप जो निर्णय देंगे हम को स्वीकार है, सरकार स्वीकार करेगी । म्रापने सव से परामर्श करने के बाद शुक्रवार को निर्णय दिया ।

पहले एक प्रोपोजल थी. एक प्रस्ताव था कि ग्राप निर्णय न दें ग्रीर मैं सरकार की ग्रोर से बयान दं। मैंने ग्रापसे निवेदन किया कि मैं भ्रगर सरकार की स्रोर से बयान देता हं श्रौर यह प्रस्ताव रखता हं कि सभा के जिलने नेता हैं वे आकर आपके कक्ष में उसे देख लें तो इस पर ग्रापत्ति हो सकती है इसलिये ग्राप को जो उचित लगे वह करें। ग्रापसे यह भी निवेदन किया गया कि -ग्रापको उचित लगती हो उसके बारे में ग्राप निर्णय दीजिये । इसी श्राधार स्रापने एत शकदार को एक निर्णय दिया । विरोधी दलों ने ग्रापसे स्वयं कहा है--You find out some solution to matter raised in the House with regard to the tabling of the correspondence that took place between the Prime Minister and the former Home Minister, Shri Charan Singh this issue that was raised from the 17th whether papers should be tabled or not, which issue was considered at length by all the parties, by all the party leaders, alongwith you and it is on this issue that you have given this ruling. You have given this decision.

उसमें यह भी कहा गया था कि इस संबंध में एक प्रोसीजर अपनाया जाएगा और विरोधी दलों के लोग आकर इन पत्नों को देख लेंगे। लेकिन कल जब फिर से यह वात उठाई गई तो सचमुच में मुझे ता ज्जुब हुआ। ता ज्जुब इसलिए हुआ क्योंकि जब आपने उन लोगों को अपनी बात कहने की अनुमति दी तो मुझे ऐसा लगा कि आपके उस निर्णय को फिर से खोला जा रहा है। मैं मानता हूं कि इस सदन को कोई निर्णय करने का अधिकार है और सदन मब कुछ कर सकता है, यह सही वात है। लेकिन इस बात को भी ध्यान में रखा जाना चाहिए कि सब कुछ मर्यादाओं के अन्तर्गत ही किया

जा सकता है। विरोधी दन की तरफ से कहा जाता है कि सरकार की तरफ से मर्यादाग्री का पालन नहीं हो रहा है और सीकेसी की बात क्यों कही जा रही है जब कि सारी बातें श्रखवारों में श्रा रही हैं। शास्त्री जी ने कहा कि मर्यादायों के पालन सरकार की योग से नहीं होता है। ग्रगर कोई सीक्रेट डाक्मेन्ट बाहर निकलता है तो यह गलत बात है। उसको जस्टीफाई नहीं किया जा सकता है। मैं शास्त्री जी से पूछना चाइगा कि स्रगर हमारी तरफ से किसी मर्यादा का उल्लघन हो जाद तो क्या यह सही होगा कि सदन भी मर्यादा का उल्लंघन करे ? परम्परा यही है कि जो डाकुमेन्ट सीकेट है उसको वैसा ही रहने दिया जाय । प्रधान मंत्री जी ने इस बात को इसी रूप में सब के सामने रखा है। ग्राप जानते है कि मर्यादास्रों को बनाये रखने के लिये केवल वहमत के आधार पर निर्णय नहीं होते हैं। स्राज हम सदन में स्रत्पमत में है ग्रोर ग्राप बहमत में हैं। ऐसी स्थिति में ग्राप यहा पर यह प्रस्ताव कर सकते हैं कि जितनी भी कैबिनेट की चर्चाए होती हैं उनको बताया जाय । क्या इस प्रकार की परम्परायें डालना उचित होगा, इस पर सदन को गम्भीरतापूर्वक विचार करना चाहिए ।

श्रो मोला पासवान शास्त्रो . बहुमत इस प्रकार की वात करेगा, ऐसा ग्राप क्यों सोचते हैं। इसने बहुमत का कोई सवाल नहीं है।

श्रो लाल कृष्ण श्राडवाणो : श्रीमन्, मेरा निवेदन यह है कि सब निर्णय श्रत्पमत या बहुमन के श्राधार पर नहीं होते हैं । श्राज यहां पर कमीशन श्राफ इन्क्वायरी का प्रस्ताव लाया गया है। मैं नहीं जानता कि जो लोग यह प्रस्ताव लाये हैं उन्होंने कमीशन श्राफ इन्क्वायरी एक्ट को देखा है या नहीं? . . . (Interruptions)

SHRI K. K. MADHAVAN: Sir on a point of order... (Interruptions)

212

Re. Correspondence [RAJYA SABHA] exchanged.

RAILWAYS THE MINISTER OF MADHU DANDAVATE): (PROF. Let him complete.

श्री लाल कृष्ण ग्राडवाणी : श्री भ्पेण गुप्ता ने लोक सभा का उत्लेख किया भ्रोर शाह कमीशन ग्रीर श्री कंवरलाल गुप्त के प्रस्ताव ंकाभी जिक्र किया। इंसलिए मुझे इस वात ंका स्मरण दिलाना पंड रहा है कि कमीशन ग्राफ इन्क्वायरी एक्ट के ग्रन्तर्गत कमीशन ग्राफ इन्क्वायरी केवल दो सूरतों में ही बैठाई जा सकती है। या तो सरकार इस निश्चय पर पहुंचे कि कोई प्राइमांफेसी केम है... (Interruptions) श्रीमन्, मैं यह कह रहा ^रथा कि कमीशन ग्राफ इन्वत्रायरी का निर्णिय दो मुरतों में हो सकता है। या तो सरकार इस नतीजे पर पहुचे कि किसी मामले में भ्रष्टाचार हग्रा है तो सरकार कमीशन भ्राफ इन्क्वायरी बैठाने का निर्णय ले सकती है। इस संबंध में दूसरी सूरत यह है श्रोर यह बात कमीशन श्राफ इन्क्वायरी एक्ट में प्रोबाइडेड है कि ग्रगर लोक सभा प्रस्ताव द्वारा यह कहे कि कमीशन स्नाफ इन्क्वा-यरी बैठाई जानी चाहिए तो उसकी भी व्यवस्था है। यह सदर्भ है जिसम हो सकता है। हम राज्य सभा के सदस्य है, हमारा ग्रयना कर्त्तव्य है।

SHRI A. R. ANTULAY (Maharashtra): Sir, on a point of order. (Interruptions) Sir, the hon. Leader of the House is misleading the House...(Interruptions) Mr. man, Sir, the hon. Leader of House, according to me, in my humble submission and understanding, is misleading the House. I have got a copy of the Act here and I would like to... (Interruptions)

SHRI P. RAMAMURTI Nadu): Please sit down. Let us hear Let us know his arguments. Let us hear him. I want to hear him. (Interruptions)

SHRI A. R. ANTULAY: would like to read out that particular section where... (Interruptions)

MR. CHAIRMAN: When all you are speaking, he is keeping quiet. when Mr. Bhupesh Gupta requested the Leader of the House to make a statement, he started making it. But you are not allowing him.

SHRI LAL K. ADVANI: am reading out section 3 of the Commissions of Inquiry Act which deals with the appointment of Commissions. It says:

Government "The appropriate may, if it is of opinion that it is necessary so to do, and shall, if a resolution is passed by the House of the People..."

These are the two cases.

"...or, as the case may be, the Legislative Assembly of the State, by notification in the Official Gazette, appoint a Commission of Inquiry for the purpose of making enquiry..." is Data

Now, I know the full implications. I am merely pointing out that there are two circumstances in which the Government appoints a Commission Inquiry. When, in its own discretion, there is a prima facie case to believe that there is corruption, it may, on its own, suo motu, appoint a Commission of Inquiry.

Or, the second alternative is, if the House of the People, namely, Lok Sabha, passes a Resolution this regard. Then, it has no option. It has to do it. It shall do it. Now. here is a matter in which the Government is as much concerned about corruption as anybody else. (Interruptions)

सभापति जी, मुझे तो इस बात का सन्तोप हुम्रा था जब कि पिछले शक्रवार को ग्रापने निर्णय दिया कि सदन के नेता, विभिन्न

दलों के नेता ग्राकर के पत्र -व्यवशार देख सकते हैं। उस पत्न-व्यवहार को देखने के –बाद सिवाय इसके कि टेबलिग इण्य फिर से रिवाइज करें. सिवाय इसके कि एक कमीशन ग्राफ इन्क्वायरी का नोटिस दें. जिसके बारे में उन्होंने यह भी देख लिया है कि हमारा ग्रधिकार नहीं है। (Interruptions) I am not yielding unless you direct me. ग्रौर सिवाय इसके कि इस नतीजे पर पहचे कि मामला कल है नहीं और इसलिए जो चीज उठाई गई है ग्रीर जिसके बारे में ग्रापने 🥂 निर्णय दे विया है उसकी फिर मे उठाया जाय ग्रीर उसपर शोर मचा कर के ऐसी वातें करें। मैं यह समझता ह कि यह सर्वथा म्रनचित है। मैं भ्रापसे निवेदन करूंगा कि जो कुछ मैंने पहले कहा था, जो मैंने पिछले सप्ताह कहा था कि . . . (Interruptions) यह नरकार हमेशा सदन के सभापति का ग्रादर करती है। ग्रापसे हम ग्रपेक्षा करते है कि सदन की कार्यवाही को ठीक संचालित करने के लिए नियमों पर ठीक से आग्रह होगा। अभी तक की परम्परा सब सदनों मे यह रही है। So far as the laying of documents on the Table is concerned, it is always the Government which decides what documents are confidential and what documents are not confidential.

हमने आपमे निवेदन किया था कि आपका जो निर्णय होगा, ग्रापका जो निर्देश होगा, उसको हम स्वीकार करेंगे ग्रीर ग्रापने उसके बाद निर्णय दिया । मेरा ग्रापसे निवेदन है कि उस निर्णय के लिए जाने के बाद इस मामले को फिर से उठाना किसी दिष्ट से उचित नहीं है। हम आपसे इस मामले मे गाइडेंस चाहेंगे, एडवाइस चाहेंगे ग्रौर कम से कम ऐसी कोई चीज जिसके पीछे यह धमकी हो कि यह बात नहीं होगी तो सदन की कार्यवाही नहीं चलने देंगे जब ऐसी बात होती है तो मुझे लगता है उसमें ग्रापका भी एक कर्तव्य हो जाता है। में ग्रापको स्मरण दिलाऊं कि कल मेरे मिव

श्री मिश्रा जी ने बहत महत्वपूर्ण बात कही । उन्होंने कहा कि जिस दिन ग्रापने निर्णय दिया ... (Interruptions) इस सदन के प्रमुख विरोधी दलके नेता जो बाहर हैं उन्होंने कहा कि पत्नाचार में कुछ भी हो उससे हमारा संबध नहीं। हम तो इसके बारे में आग्रह करते रहेंगे कि टेबल पर रखा जाए।

between P.M &

former Home Minister

श्री भोष्म नारायण सिंह: यह गलत वात है।

श्रीकल्पनाथ राथ: यह गलत वात है... (Interruptions).

श्री लाल कृष्ण ग्राडवाणो : इसलिए निवेदन करूगा कि . . . (Interruptions).

श्री कल्प नाथ राय : सभापति महोदय, जो उन्होंने बाते कही है वे विलक्ल गलत हैं (Interruptions) सरासर गलत है।

PROF. MADHU DANDAVATE: When the Leader of the Opposition spoke we maintain pin-drop silence. The same respect should be shown to the Leader of the House.

श्री लाल कृष्ण ग्राडवाणी: सभापति जी, मैं भ्रापसे फिर निवेदन करूगा कि इस मल्क में सरकार भ्रष्टाचार को जड मल से उखाडने के लिए कृत संकल्प है। लेकिन sheerly on the basis of lung power or sheerly on the basis of numerical majority, we cannot be forced. cannot be coerced to take something that is wrong. अगर आपको लगे कि यह उचित है तो सरकार हमेशा तैयार है। आपका जो निर्णय होगा वह हमको स्वीकार होगा।

216

श्री कल्प नाथ राय : ग्राप्क गृह मती के खिलाफ भ्रष्टाचार का ग्रारोप है।

SHRI K. K. MADHAVAN: It is the prerogative of the House to decide the things. within the

(Interruptions)

CHAIRMAN: The House stands adjourned and it will reassemble at 2.20 P.M. 71 TATE . FF

> The House then adjourned for lunch at twenty-three minutes past one of the clock.

The House reassembled after lunch at twenty-two minutes past two the clock Mr. Deputy Chairman in the "Chair. 1.48

श्री कमनापति त्रिपाठी : मान्यवर, मैं एक बात कहना चाहता हं कि ग्रभी नेता सदन ने जो ग्रपना वक्तव्य दिया है, मान्यवर, उसमें एक ग्रत्यंत निराधार ग्रौर ग्रसत्य बात उन्होंने कही है, जिसका हम घोर प्रतिवाद करते हैं। उन्होंने ग्रपने वक्तव्य में यह कहा कि प्रमुख विरोगी दल के नेता ने कहीं यह कहा है भौर म्रापने बताया किसी अखबार में छपा है, मैंने तो म्रखबार देखा नहीं लेकिन यह बताया कि उन्होंने कहा है कि इसमे चाहे कुछ हो या न हो जो पामला उठा हुआ है, बार वार इस सवाल को उठाया जायगा ग्रौर हम इसको छोड़ेंगे नहीं। यह ग्राक्षेप लगाया गया हमारे दल के नेता के प्रति । जनता पार्टी की सरकार की शायद यह नीति है कि जितने ग्रसत्य ग्रौर निराधार ग्रारोप उनके ऊपर लगाये जा सकें, लगाये जाय । आज सदन में भी हमारे नेता सदन ने ऐसी बात कही है जिसका कोई ग्राधार नहीं है, ग्रत्यतं निराधार है ग्रीर गलत है। मैं इसके प्रतिवाद में श्रापके सम्मुख इतना निवेदन करना चाहता हूं।

श्रो लाल कृष्ण ग्राडवाणी: उपसभापति जी, क्योंकि यह बात मेरे बारे में कहीं गयी है। मैं इतना कहंगा कि मैंने एक्जैक्ट शब्द क्या कहें हैं यह मैं देखगा । लेकिन मुझे इतना स्मरण है कि इसका जब मैंने उल्लेख किया कि श्री मिश्रा जी ने , कल यह मुद्दा उठाया था ग्रौर मिश्रा जी ने यह बात कही थी तो किसी ने यहा से प्रतिवाद नहीं किया था। मैंने लगभग इस ग्राशय का एक समाचार श्रखबार मे देखा है। गलत बात है तो अच्छी बात है इसमें मुझे कोई ग्रापत्ति नहीं है लेकिन मिश्रा जी ने जो बात कही थी उसका कोई प्रतिवाद नही हुन्ना था।

श्री कमलापित त्रिपाठो : मान्यवर, मिश्रा जी ने जो बातें कही थी वे स्राडवाणी जी ने सुनी होंगी और हम लोगों ने सुना भी नहीं है कि क्या कहा। मिश्रा जी ने कई बातें कहीं उसके म्राधार पर नेता सदन इस तरह के गलत ग्रौर निराधार ग्राक्षेप हमारे दल के सबसे बड़े नेता के ऊपर लगायें तो यह ग्रत्यंत क्षोभ की बात है। हम उसका घोर प्रतिवाद करते हैं ।

श्रो भोता पामवान शास्त्रो : उपसभापति जी, मैंने सदन नेता का जो चर्चा हम्रा उसके पहले हमने उनको सुना। अपने भाषण के सिलसिले में मेरा नाम भी उन्होंने इसलिए मुझे खड़ा होना पड रहा है। उन्होंने यह भी कहा कि केवल लंग पावर से, मेजरिटी के वल पर सब बातें ठीक नहीं होती हैं, उसका इस्तेमाल नहीं करना चाहिए। मेरे ख्याल से ग्रगर हम लोक लंग पावर या मेजारिटी का ख्याल करके सदन को चलाते तो स्राडवाणी जी एक मिनट भी नहीं टिक सकते यह उनको मानना चाहिये । शुरू से हम इनको महयोग दे रहे हैं क्योंकि हम डैमीकेपी में विश्वास करने हैं, तहेदिल से इसमें विश्वास रखते हैं। सदन में त्राज हम लोगों की संख्या है। मेरा 217

ख्याल है कि वे ब्रावेश में, भावना में वह गये।
' ब्राखिर मनुष्य को ब्रावेश भी ब्राता है।
ऐसी बातें होती है, मैं दोष नही देता। लेकिन
विरोधी दल राज्य सभा में सरकार का सहयोग
नही कर रहा है, यह उनको नहीं कहना चाहिये
था। ब्राज जितने दिनों से हाऊन चल रहा है,
हम लोग कितना सहयोग दे रहे है कि सरकार
चले, ग्रच्छा काम करे, लेकिन हम लोगों का भी
कुछ कर्तव्य है। हम सत्ता में नहीं है, तो भी
हमारी जवाबदेही है। हम रिसपान्सीबल
ग्रपोजीशन हैं। यह उनको नही कहना चाहिये
था कि उनकी केवल लग-पावर है। लग-पावर
से तो वे भी ग्राए है। कभी कभी ऐसा वक्त
ग्राता है। यह भी जरूरी है। ग्रगर यह नहीं
हो, तो मनुष्य मनुष्य नहीं है।

इसलिये उनका यह प्वाइन्ट निराधार है। मे बीच में उठा था, पर उनको डिस्टर्व करने के लिये नहीं। मान्यवर, चेयर की राय हई ग्रौर हम बैठ गये। ठीक है उनका समय था। तो उन्होंने कुछ बात कही जोिक डिबेटेबल ³, हम कभी उनसे एग्री नहीं करेंगे यदि उन्होंने कहा ग्रीर ठीक ही कहा कि ट्रेडिशन है, एक परम्परा है गवर्नमेंट का कि फाइल नहीं दिखला सकते, ठीक किया उन्होंने । लेकिन वह ट्रेडिशन किसने बना रखा है । वह कैविनेट की पावर देश ने मानी है। उसकी परिपाटी रही है ग्रौर यदि वह चाहेगा तो इसे बदला भी जा सकता है। इसलिये उनका विरोध करते हुए म्रादर करते हैं कि उन्होंने परिपाटी के मुताबिक किया है, सही है। लेकिन यदि सैद्धांतिक रूप से देखेंगे तो हम उनसे एग्री नहीं करते है क्योकि देश की हालत स्रौर समाज ऐसा पिछड़ा हम्रा है कि जैसे-जैसे काम होता है, हम लोग यहा पास कर देते है, समाज को मालुम भी <mark>नही</mark> होता है। पीछे तकलीफ होती है कि समय पर क्यों नही मालुम हम्रा।

तीसरी, बात, फिर वही सवाल उठाया गया । जो उन्होंने प्वाइन्ट कहा है, करीव-करीय कल परसों से ही सारी बातों पर बहस हो गई है। उन्होंने कहा कि चैयर को ग्रादेश ही ग्रादेश दें। यह शर्त तो उन्होंने मन्जूर कर लिया है, कमीशन ग्राफ एन्कवायरी के वायदे सब माने गये। जैसा उन्होंने कहा कि चैयर का जो ग्रादेश होग., वह जो रैजोल्यूशम है, वह किसका मन्जूर किया हुग्रा है। यह एडिमट किया है। सदन में मोशन भी नहीं हुग्रा, लेकिन एडिमट हो गया। ग्रब उनको मानिये, चलाइये। यह बात ही नहीं है।

यहां पर सदन में हमारी भी जवाब देही है ग्रौर सामान्य रूप से जो काम चलता है, उसमें हमने साथ दिया है ग्रौर देंगे । ग्रापकी सरकार श्राप चली जाए या तोड़ दी जाए, उसकी जिम्मेदारी हमारी नहीं है। हम वरसों संग रहेंगे, लेकिन लड़ते रहेंगे । जो वही वार्ते दोहराई गई, कभी कभी ऐसा भी वक्त ग्राता है कि म्रपोजीशन को बड़ी जवाब देही के साथ सोचना पड़ता है । हम लोग ऐसे नहीं है कि लंग-पावर इस्तेमाल करके श्रापसे मन्जूर करा लेंगे, या फाइल रखवा लेंगे । हमारी यह ड्यूटी है कि हम पब्लिक को बताएं कि हम क्या कर रहे हैं, भारतवर्ष की जनता जाने । जिसके लिये हम लोग जिद कर रहे हैं, परेशान् है, ग्रापकी परेशानी के लिये नहीं है, हमारा कर्तव्य है। यह जो मैटर है, साधारण रूटीन का नही है।

श्रम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डा॰राम कृपाल सिंह): क्या ऐसे काम चलेगा? माननीय सदस्य बोल चुके है। मानीय सदन के नेता ने ग्रपनी बात . . .

(Interruptions)

श्री भोला फासवान शास्त्री : ग्रगर ग्राप कहते हैं, तो हम बैठ जाते हैं । ग्रगर ग्रापका प्वाइन्ट हो, तो कहिए । ग्रभी डिबेट जारी है । श्री उपसभापित : वात उठती है ग्रापके परसनल एक्सप्लैनेशन की द्विवेदी जी ने कुछ बात कही । चैयरमैन साहब ने सारी वातें सुन ली है । उन्हें कोई नतीजा निकालने दौजिये । सदन की कार्यवाही चलने दौजिये ।

श्री भोला पासवान शात्रों : . . . पर्सनली जो नाम लिया है, जिस संदर्भ में नाम लिया है उस में सारी वातें ग्रा जाती है । हम ग्राप की बात को मानते है, उस से ग्रागे नहीं बढ़ना चाहते है । चैंगर पर ग्राप ग्रभी हैं । परन्तु दिवेदी जी का जो मूल प्रस्ताव है, जो मोशन है, उस के बाद नेता-सदन की राय ग्रापने ली । ग्रव चेंगरमें न साहब पर है कि उस मोशन पर ग्रपनी रूलिंग कब तक रिजर्व करते हैं । हमने उनसे कहा था रूलिंग दीजिए, जल्दी दीजिए, तो हम सुनना चाहते है उस पर क्या इलिंग ग्राती है . . .

SUPPLEMENTARY DEMANDS FOR GRANTS (1978-79) FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS)

MR. DEPUTY CHAIRMAN: Papers t_0 be laid.

वित मंत्रालय में राज्य मंत्री (श्री स्तीश श्राप्रवाल): श्रीमन्, मैं श्रापकी श्राज्ञा से 1978-79 के वर्ष के लिए केन्द्रीय सरकार (रेलवे को छोड़ कर), के व्यय के लिए श्रनुदानों की श्रनुपूरक मांगों को दर्शाने वाला एउटिवटण (श्रंग्रेजी तथी हिन्दी में सभा पटल पर रखता हूं...

(Interruptions)

POINTS OF ORDER RELATING TO THE CORRESPONDENCE EXCHANGED BETWEEN THE PRIME MINISTER AND FORMER HOME MINISTER—Contd.

श्रो उपसमापति : जैसा मैने निवेदन किया, चेयरमैन महोदय के सामने यह सारी बहस हो चुकी है और सब पक्ष अपने अपने विचार प्रकट कर चुके हैं। अपना निर्णय देने से पहले वे उन मारी बातों पर विचार कर रहे है। इमलिए मैं निवेदन करूंगा कि सदन की निर्धारित कार्यवाही पर ग्रा जाए और इस बात को चेयरमैंन महोदय पर छोड़े कि किम तरह का निर्णाय देते हैं।

between P.M. &

former Home Minister

SHRI KALP NATH RAI: Sir, one minute.

DR. RAFIQ ZAKARIA: Sir, I want a clarification—Just a clarification.

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): Sir, I want to put something new before you.

DR. RAFIQ ZAKARIA: I would like to know from the Leader of the House, when he has said that... (Interruptions). Sir, I will take only one minute.

MR. DEPUTY CHAIRMAN: No, explanations.

DR. RAFIQ ZAKARIA: Only one minute. Sir, for our enlightenment.

MR. DEPUTY CHAIRMAN: Of what?

DR. RAFIQ ZAKARIA. The Leader of the House...

MR. DEPUTY CHAIRMAN: I do not think any explanation is necessary.

DR. RAFIQ ZAKARIA: Because the Lower House, the Lok Sabha...

MR. DEPUTY CHAIRMAN: I have said the debate has to end somewhere.

DR. RAFIQ ZAKARIA: The Lok Sabha has done exactly the same thing as we have done, but the Speaker has given a ruling on the question.

MR. DEPUTY CHAIRMAN: Hon. Member, this is not permitted.

DR. RAFIQ ZAKARIA: You must know what clarification I am seeking.